

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 131/Chd/HP/2018**

**In the matter of:**

M/s Maxim Infra Venues Pvt. Ltd. ...Applicant-Corporate Debtor

Present: Mr. Bhal Singh Malik, Mr. Nitin Setia and Mr. Ashok Malik,  
Advocates for the petitioner.

It is *inter alia* contended that in the statement of affairs of the company till 10.05.2018 at Annexure-VI A, the total of equity and liabilities is tallying with the total of assets. The petitioner shall furnish the total thereof within a week.

Having heard learned counsel for the petitioner we find that some of the addresses of operational creditors have not been furnished. Notice of this defect to the petitioner and Mr. Bhal Singh Malik, Advocate representing the petitioner accepts the notice. Let the defects be removed within seven days with the supporting affidavit of the authorised representative of the petitioner.

Notice of this petition to the financial creditors/financial institutions as per the list furnished by the petitioner for 13.07.2018. The petitioner shall collect notices from Registry and send the same immediately by speed post or 'dasti' to all the financial creditors/financial institutions. The petitioner is directed to file affidavit of service

alongwith postal receipts and tracking reports at least a week before the date fixed.

Sd/-

(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-

(Pradeep R. Sethi)  
Member (Technical)

May 23, 2018  
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